

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH

CP/CA No. 1046/2016

IN THE MATTER OF:

M/s. MiteshRaut  
Vs.  
M/s BOP Pvt. Ltd.

.....PETITIONER

.....RESPONDENT

SECTION:

Under Section 434 & 439

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)

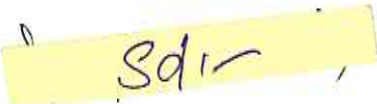
DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :-Mr. Abhijit Mittal

For the Respondent :-

ORDER

Learned Counsel for the petitioner is present and represent that he requires for some more time <sup>for</sup> to filling the track report, in relation to the fate of the service of the application on the respondent company / Corporate debtor. Learned Counsel for the petitioner also represent that in relation to the respondent company / corporate debtor there is a winding up proceeding pending before the Hon'ble High Court, Delhi. The Learned Counsel for the petitioner is directed to furnish details of the said winding up petition and to also file tracking report before the next date of hearing. The matter is posted on 18<sup>th</sup> July, 2017.

  
R. VARADHARAJAN  
MEMBER (JUDICIAL)

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)